

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 15**  
**(IB)-1680(ND)/2019**

**IN THE MATTER OF:**

AMD Industries Limited	.... Petitioner/Applicant
Vs.	
M/s. VHV Beverages Private Limited	.... Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016 CIRP**

**Order delivered on 08.05.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant	: Mr. Vikas Chopra, Adv. In IA-1981/2022, IA-3539/2022, IA-5081/2023
For the RP	: Mr. Sanjeev Panda, Mr. Sumit Shukla, Mr. Narendra Kumar, Advs. Mr. Pankaj Mahajan, RP in person and Mr. Shishpal Singh Rawat
For the Suspended Board of Directors	: Mr. Abhishek Anand, Mr. Karan Kohli, Mr. Ishaan Dhingra, Advs.
For the Respondent	: Mr. Nikhil Jha, Adv. In IA-2176/2022 Mr. Chandrashekhar A. Chakalabbi and Ms. Aishwarya N Hiremath, Advs. for the R-1 in I.A. No. 2460/2022 Mr. Kunal Tandon with Mr. Ronnie S. Brara, Advs. for R-7
For the Indian Bank	: Mr. Amod K. Dalela, Adv.

**ORDER**

**IA-2460/2022**

Ld. Counsel for the ICICI Bank stated that lien has been created by Office of CGST and the Income Tax Department on this account. Therefore, the participation of Respondent No.2 and 3 is necessary for passing appropriate orders.

In this view of the matter, we direct the RP to issue notice to Respondents No. 2 & 3, returnable **on 04.06.2024.**

Ld. Counsel for the ICICI Bank seeks time and is granted two weeks time to file the reply.

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At request, list the matter along with all the other pending applications for a physical hearing **on 04.06.2024.**

**Sd/-  
(RAMALINGAM SUDHAKAR)  
PRESIDENT**

**Sd/-  
(AVINASH K. SRIVASTAVA)  
MEMBER (TECHNICAL)**

Vinod Arora – 08.05.2024